



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs.  
(Power Section) Civil Secretariat  
Jammu/Srinagar

Notification  
Srinagar, the 28<sup>th</sup> September, 2017

SRO **411** .- In exercise of the powers conferred by sub-section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Sanjay Gupta (KAS) Additional Deputy Commissioner, Basholi to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdiction of District Kathua.

The Government further in exercise of the powers conferred by sub-section (2) of Section 10 of the said Code, appoint the aforesaid Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Kathua and shall have all the powers of District Magistrate under the said Code.

By Order of the Government of Jammu and Kashmir

Sd/-  
(Abdul Majid Bhat)  
Secretary to Government

No. LD (P) 2008/Kathua  
Copy to the:-

Dated: 28 -09- 2017

- 1 Commissioner/ Secretary to Government, Revenue Department for information.
- 2 Divisional Commissioner, Jammu.
- 3 Registrar General, J&K High Court, Srinagar
- 4 Deputy Commissioner, Kathua .This is with reference to his letter No.DCK/Adm/2017-18/1151-52 dated 5-08-2017 (received by this Department on 25/09/2017).
- 5 Shri Sanjay Gupta (KAS) Additional Deputy Commissioner, Basholi.
- 6 General Manager, Government Press, Srinagar for Publication in the extra ordinary issue of the Government Gazette.
- 7 SRO Section Law, Justice & PA w.7. S.G
- 8 Concerned file.

  
(Khursheed Ahmad Bhat)  
Assistant Legal Remembrancer,